

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September, 2021 (27.9.2021 to.30.9.2021)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.9.2021 Monday At 10.30 A.M. Misc. Petitions	1.	160/MP/2021 alongwith I.A.No. 69 /2021	PSL	Petition under Regulation 21 of Central Electricity Regulatory Commission (Power Market) Regulation 2010, as amended or substituted, for grant of registration to establish and operate a power exchange and permit the petitioner to commence the operation of the power exchange (Interlocutory application for amendments of the Petition)(On admission)
	2.	I.A.No.70/2021 in Petition No. 287/MP/2018	PSL	Interlocutory application for grant of registration to establish and operate a Power Exchange (On admission).
	3.	146/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Day Ahead Contract in Day Ahead Market segment at Indian Energy Exchange Limited.
	4.	143/MP/2021	PXIL	Petition under Sections 66 and Section 178 (2) (y) of the Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for introduction and approval of Integrated Day Ahead Market at Power Exchange India Limited.
	5.	157/MP/2015 alongwith I.A.No.53/2021	CGPL	Petition seeking adjustment of tariff for increase/decrease in revenues/costs of Costal Gujrat power Limited due to Change in law during the operation Period for the Financial Year 2011-12, 2012-13 and 2013-14.(Received by way of Remand from the APTEL)
	6	121/MP/2017 alongwith I.A.No.64/2021	CGPL	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of 'Change in Law' events(Received by way of Remand from the APTEL)
	7.	156/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana BijliVitrان Nigam Limited/ Dakshin Haryana BijliVitrان Nigam Limited and Adani Power Limited (<i>Remanded by APTEL</i>)
	8.	104/MP/2017	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitrان Nigam Limited/ Dakshin Haryana Bijli Vitrان Nigam Limited and Adani Power Limited.
30.9.2021 Thursday <u>At 2.30 P.M.</u> Misc. Petition and Transmission Tariff Petitions	1.	168/MP/2021	RSE(J)PL	Petition under Section 79 of the Electricity Act 2003 for approval of "Change in Law" and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited (On admission)
	2.	158/MP/2021 With I.A No.61/2021	LVTP	Petition under Sections 61,63 and 79 of the Electricity Act, 2003 seeking compensation due to change in law events, extension of the SCOD of the transmission project on account of force

			majeure events adversely impacting its implementation relief and declaratory relief with respect to the Petitioner's scope of work (Interlocutory application seeking in-principle approval in relation to the occurrence of various force majeure and change in law events adversely impacting the implementation of the Transmission System) (On admission)
3.	95/MP/2021	SBE(6)PL	Petition filed under Section 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of CERC Conduct of Business Regulations 1999 read with terms of Power Purchase Agreement dated 8.4.2019 and Power Sale Agreement dated 25.3.2019 (along with supplementary agreements) inter alia seeking directions qua extension of timelines for fulfillment of Conditions Precedent along with interim relief from any coercive / precipitative action by Respondents against the Petitioner (On admission) .
4.	170/MP/2021	KSKMPCL	Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India(On admission) .
5.	598/MP/2020	BALCO	Petition under Section 79(1) (b) and Section 79(1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement.
6.	65/MP/2019	NTPC	Petition for recovery of money from the Rajasthan Distribution Companies for power supplied from June, 2017 to April, 2018 under the Power Sale Agreement dated 26.2.2016 entered into between NTPC Limited and the Rajasthan Distribution Companies.
7.	240/MP/2019	GMRWEL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.03.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited.
8.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Substation: 2 Nos line bays and Asset 2- Extension of 400kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays & 1 no. bus reactor bay) including 1x 125 MVAR, 400 kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd in Western Region.
9.	193/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar Punatsangchun alongwith associated bays at Alipurduar Sub-station, Asset-II: 02 nos of 220 kV bays at Alipurduar Sub-station under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".
10.	171/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".
11.	6/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2 Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District,

				Madhya Pradesh in Western Region.
12.	247/TT/2020	APTRANSCO		Petition for determination of tariff for (1) 400 kV Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.
13.	478/TT/2020	PTCUL		Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220 kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Sub-station] under UITP Scheme (deemed ISTS) .
14.	145/TT/2018	EPTCL		Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc.
15.	266/TT/2019	MSETCL		Petition for determination of Inter-State Transmission Tariff for the Tariff Period 2019-24, for inclusion in the POC Transmission Charges as determined by the Central Electricity Regulatory Commission time to time.
16.	419/TT/2019	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region
17.	423/TT/2019	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for transmission assets under Expansion/Up-gradation of SCADA/EMS System of SLDCs of North Eastern Region.

By order of the Commission

Sd/

(T.D. Pant)

Joint Chief (Legal)

27.9.2021